

**DIVISION BENCH**

**S-7**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

IA/264(KB)2021  
in  
C.P. (IB)/3(KB)2017

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>th</sup> June, 2021, 10:30 A.M**

Name of the Company	NICCO CORPORATION LIMITED		
Under Section	Rule 11 / 10 IBC(LIQUIDATION)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel / Authorised Representative appeared through video conference:**

1. Mr. Ratnanko Banerji, Advocate ] For Applicant (Successful Resolution Applicant)
2. Ms. Urmila Chakraborty, Advocate ]
3. Mr. Ashis Mukherjee, Advocate ]
  
1. Mr. Dipak Kumar Mukherjee, Advocate ] For respondent (Bhatpara Municipality)
2. Mr. Rajib Mukherjee, Advocate ]
3. Ms. Shreyasi Bhaduri, Advocate ]
4. Mr. Subhrajit Saha, Advocate ]
  
5. Ms. Barsha Dikshit, PCS ] For Liquidator

**ORDER**

1. Ld. Senior Counsel/Ld. Counsel for the Applicant (Successful Resolution Applicant) present. Ld. Counsel for the respondent (Bhatpara Municipality) present. Ld. Authorised Representative for the Liquidator present.
2. Heard the Ld. Counsel for the respondent (Bhatpara Municipality) in full. **Reserved for orders.** Both sides are directed to file written notes on argument not more than 2 pages in A-4 papers by tomorrow, i.e., 29/06/2021.

**(Harish Chander Suri)  
Member (Technical)**

**(Rajasekhar V.K.)  
Member (Judicial)**

hb.